

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2528/93

New Delhi this the 12th day of July, 1999

Hon'ble Shri V.Ramakrishnan, Vice Chairman (A)

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

In the matter of

Ex. Inspector Randhir Singh  
No.D/787, S/O Sh.Badam Singh  
previously employed in Delhi  
Police, R/O Village and Post  
Office-Khaira,  
P.C. Jafar Pur, New Delhi-110043.

.... Applicant

(By Advocate Shri Shankar Raju )

Versus

1. National Capital Territory of Delhi  
(Through Commissioner of Police)  
Police Headquarters, M.S.O Building,  
I.P.Estate, New Delhi.
2. Additional Commissioner of Police  
(Operations), Police Headquarters,  
MSO Building, I.P.Estate, New Delhi.

(By Advocate Sh.Knoop Bagai through  
learned proxy counsel Sh.Anil Singhvi) .... Respondents

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Shankar Raju, learned counsel submits that during the intervening period when this OA was pending, the impugned order of dismissal dated 14.5.92 has been modified by the appellate authority's vide order dated 30.3.95. He further submits that the revision petition preferred by the applicant has since been disposed of by order dated 20.10.98. Under the circumstances he prays for permission to withdraw this OA with liberty to challenge the aforesaid modified orders.

2. In view of the above facts, permission to withdraw the OA is granted, leaving it open to the applicant to pursue any remedies as available under law, if so advised.

3. O.A. is disposed of as above. No costs.

Lakshmi Swaminathan  
(Smt.Lakshmi Swaminathan)  
Member (J)

V.Ramakrishnan  
( V.Ramakrishnan )  
Vice Chairman (A)